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## Ram Suresh Vs State of U.P.

Court: Allahabad High Court

Date of Decision: Nov. 9, 2006

Acts Referred: Criminal Procedure Code, 1973 (CrPC) â€" Section 161, 439

Penal Code, 1860 (IPC) â€" Section 302, 307, 504

Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 â€" Section 3(2)(5)

Citation: (2007) 3 ACR 2472

Hon'ble Judges: Vinod Prasad, J

Bench: Single Bench

Advocate: V.P. Srivastava, Lav Srivastava, Ramanuj Pandey, R.N. Shukla and B.K. Tripathi, for the Appellant; R.B.

Sahai, S.C. Srivastava, Nripendra Chaturvedi and A.G.A., for the Respondent

Final Decision: Allowed

## **Judgement**

Vinod Prasad, J.

Ram Suresh applicant has filed this bail application u/s 439, Cr. P.C. seeking his release in Crime No. 230 of 2005, u/s

302/504, I.P.C. and Section 3(2)(V) SC/ST Act, P.S. Girwan, district Banda. His bail prayer has been rejected by both the courts below and the

bail rejection order dated 13.2.2006, passed by the special Judge, S.C./S.T. Act, Banda has been filed as Annexure-4 to this bail application.

2. The prosecution allegations, as is perceptable from the F.I.R. (Annexure-1) are that the informant Babu Lal had two sons Ashok and Naresh

who used to help the poor and downtrodden. Ram Suresh Yadav (the present applicant) a co-villager is an anti-social element who indulge into

assault to show his muscle power and used to oppose the aforesaid sons Ashok and Naresh. On 26.10.2005 Naresh aforesaid was returning from

his field at 3.30 p.m., when he was surrounded by Ram Suresh Yadav (present applicant), Bachha Yadav, Arvind Yadav and one more person

armed with country-made pistol and lathis near the house of Prajapati, vituperising by caste abuses. Naresh raised hue and cry, which attracted the

informant Babu Lal and his son Ashok. Naresh no sooner also took to his heals towards the informant his father, but unfortunately fell down in the

way because of the bamboo wooden kept in the way. Ram Suresh, the applicant, shot at Naresh from his country-made pistol and rest of the three

assailants belaboured him with lathi. The present applicant Ram Suresh also made two other shots as well. This incident was witnessed by many

co-villagers and neighbors. Naresh was rushed to the District Hospital Banda soon after the incident, from where he was referred to Kanpur. The

informant got the F.I.R. scribed from Badri Vishal Trivedi and after covering a distance of 8 km. lodged it on the same day at 9.30 a.m. as Crime

No. 230/05, u/s 307/504, I.P.C. and Section 3(2)(5) S.C./S.T. Act, P.S. Girwan, district Banda. Subsequently, injured Naresh lost his life and

therefore, the offence was converted u/s 302, I.P.C. The post mortem report (Annexure-3) of the deceased dated 29.10.2005 indicates that he

had sustained two injuries and the cause of his death was haemorrhage and shock due to ante mortem injuries. He has sustained the fracture of

temporal and parietal bone and his membranes were lacerated.

3. I have heard Sri V. P. Srivastava, learned senior counsel assisted by Sri B. K. Tripathi, learned Counsel for the applicant, Sri R. B. Sahai, for

Dr. S. K. Vaswani and learned A.G.A.

4. During the course of argument it was contended by the learned Counsel for the applicant that the deceased had not sustained any firearm injury

as the Dr. S. K. Vaswani had given a statement before the police that he had mentioned gun shot injury at the behest of the police and the

prosecution. On the aforesaid statement given by learned Counsel for the applicant, he was directed to file a supplementary-affidavit, which was

filed by Sri B. K. Tripathi on 17.5.2006. Alongwith the supplementary-affidavit he has appended the copy of the statement of the informant

recorded u/s 161, Cr. P.C., the medical report of the injured prepared by Dr. Vaswani aforesaid. The information regarding the death of the

injured on 28.10.2005, statement of Vijai Singh, Mathura, Ram Suresh the applicant, copy of the post mortem report as well as the statement of

Dr. S. K. Vaswani of District Hospital Banda (Annexure-4). In the said statement the aforesaid doctor has stated thus:

The deceased Naresh was brought for medical examination on 26.10.2005 at 4 p.m. and he was examined by me. The injured was not in serious

condition and the people who accompanying the injured were saying that the deceased got injured from firearm made by country-made pistol on

which I in hurry noted the both the injuries to be gun shot.... Since the condition of the injured Naresh started being serious I immediately referred

him to Kanpur Hospital. It is possible that firearm injuries may not be there and because the condition was serious, injury report was prepared in

hurried manner.

5. This statement of the doctor was given to the police on 23.1.2006. Dr. Vaswani was noticed by this Court on 10.8.2006 to show cause why he

should not be declared to be unfit for State Medical Health Service and be not removed from service. 8.9.2006 was the date fixed, for his

personal appearance in this Court. Dr. Vaswani had put his appearance in the court and he has filed counter-affidavit through Sri Sushil Chandra

Srivastava advocate on 28.9.2006. In counter-affidavit Dr. Vaswani aforesaid has stated in para 9 that ""the injury report was prepared by me on

the basis what ever he found medically examined Suresh and not in a bad or ill motive." It is also stated in the said paragraph ""it is made clear that

Dr. Vaswani has not given any statement before the Investigating Officer and has not mentioned the gun-shot injury at the instance of prosecution.

This paragraph is sweared on his personal knowledge. Dr. Vaswani has also filed a supplementary counter-affidavit. In para 8 of the said

supplementary counter-affidavit he has admitted giving the statement to the Investigating Officer but given an explanation that the Investigating

Officer had recorded the statement of the deponent in his own version, which suits prosecution story. He further testified that he never stated

before the Investigating Officer that above mentioned gun-shot wound was mentioned at the instance of people present at the time of preparation

of injury report. He has further testified that no X-Ray was got done by the injured and that there was a possibility that medical officer performing

post mortem may have missed bullets as often happens. In para 16 of the supplementary counter-affidavit Dr. Vaswani has reiterated that he has

never given any statement as recorded by the Investigating Officer. In para 17 of the said supplementary-affidavit, Dr. Vaswani has denied giving

any statement to the Investigating Officer u/s 161, Cr. P.C. the same averment has been reiterated in para 21 of the supplementary-affidavit.

6. From the facts mentioned above it is absolutely clear that investigation of the case is a tainted one and Dr. S. K. Vaswani is not a fair Medical

Officer. He had made contradictory statements regarding the nature of the injuries of the deceased, which were extremely important to budge the

veracity of the prosecution version. In this view of the matter I consider it appropriate to direct the Secretary, Medical Health Service Government

of U.P., Lucknow to put Dr. S. K. Vaswani immediately under suspension and to institute an inquiry against him to find out the truth of the matter.

I also direct the I.G. (Police) Banda to suspend the aforesaid in Investigating Officer of the Crime No. 230/05 u/s 302/504, I.P.C. and Section

3(2)(5) S.C./S.T. Act, P.S. Girwan, district Banda and institute an inquiry against him for tampering with the record of the aforesaid crime. Both

the aforesaid persons are directed to get the inquiry completed within a period of three months from the date of the production of certified copy of

this order before them. They are further directed to entrust the inquiry to an honest person of their department. Put up this application for further

orders after the expiry of aforesaid three months on 15.2.2007 as part heard.

7. Till that date the I.G. (police) Banda as well as Secretary, Medical and Health Services, U.P. Lucknow are directed to intimate this Court the

result of the inquires which have been directed by this order.

8. Let the copy of this order be sent to the I.G. (Police) Banda as well as Secretary, Medical and Health services, U.P. Lucknow forthwith for

their information and necessary action.

9. So far as the bail prayer of the applicant is concerned, I think it appropriate to release the applicant on parole for a period of three months

starting from 17.11.2006.

10. Let the applicant Ram Suresh be released on parole on his furnishing a personal bond of Rs. 50,000 and two sureties each in the like amount

to the satisfaction of court concerned. One of the two sureties will be of his near kith and kin. The applicant is directed to report to the Police

Station concerned once in a month at the date and time to be fixed by the officer in charge of the police station concerned. The applicant is further

directed not to leave district Banda without permission of the C.J.M., Banda and intimation to the trial court concerned. The applicant is directed

to surrender before the C.J.M., Banda on 16.2.2007. C.J.M., Banda is directed to intimate the factum of his surrender to this Court immediately

thereafter.